

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 16
(IB)-25(PB)/2018

IN THE MATTER OF:

ICICI Bank Limited	...	Applicant/Petitioner
Vs		
ESSAR Power Jharkhand Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (Liq).

Order delivered on 31.01.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant	:	Mr. Sandeep Bajaj, Mr. Vipul Jain, Advs. in IA-6257/2023 & IA-93/2024, IA-25/2018
For Respondent	:	Ms. Pooja Jewrajka, Adv. R2-3 IA 6257/23, 93/24
For the Liquidator	:	Mr. Abhishek Anand, Ms. Smiti Tewari, Mr. Sanampreet Singh, Ms. Shivani Sharma, Advs.
For the KOPT	:	Mr. Sanjiv Sen Sr. Adv, Mr. Siddhant Jaiswal, Saurav Dutta, Advs. IA-6447/23 & Appeal 02/24

ORDER

Ld. Sr. Counsel Sanjiv Sen for the Kolkata Port Trust appeared through VC and is directed to get numbered the application filed for condonation of delay, which is said to be filed as part and parcel of the Appeal at Page No. 190, subject to the application being in order.

List the matter again **on 04.03.2024** along with all other pending applications.

Meantime, Ld. Counsels for the Parties are directed to complete the pleadings in the pending applications.

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)